

**PROCESSING STATUS OF DRAFT SCHEME as on May 08, 2020**

<b>Sl. No.</b>	<b>Applicant Name</b>	<b>Date of receipt of Draft Scheme</b>	<b>Last communication received / issued</b>	<b>Processing status</b>
1	Stampede Capital Limited	22-Aug-19	NOC received from NSE on January 17, 2020	Observation Letter & Complaints Report awaited from BSE
2	Infibeam Avenues Limited	07-Oct-19	Comments sought on April 30, 2020	Comments awaited.
3	Khatu Investment & Trading Co. Limited, New Look Investment (Bengal) Limited and Tower Investment & Trading Co. Limited	29-Nov-19	Reminder email sent on March 27, 2020 to CSE. Reply awaited	Clarification awaited from exchange.
4	Dhara Petrochemicals Pvt Ltd with Axel Polymers Limited	23-Dec-19	Clarification received on April 16, 2020.	Under Process.
5	Lincoln Pharmaceuticals Limited	15-Jan-20	Clarification sought from BSE on April 21, 2020	Observation letter awaited from BSE
6	DCM Limited and DCM Engineering Limited	16-Jan-20	Clarification sought from Exchange on April 17, 2020	Observation letter awaited from exchanges.
7	Pioneer Distilleries Limited and United Spirits Limited	10-Feb-20	Clarifications received on May 08, 2020.	Under Process.
8	Subex Limited	28-Feb-20	Complaints Report received from NSE on March 19, 2020	Under Process.
9	Asian Hotels (East) Limited and Robust Hotels Pvt Ltd	13-Mar-20	BSE observation and complaints report received on March 17, 2020	Under Process.
10	Cerebera Integrated Technologies Limited	17-Mar-20	NOC received from NSE on April 13, 2020	Observation letter and Complaint report awaited from BSE
11	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20		Observation letter awaited from exchanges.

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).